As introduced in the Rajya Sabha on the $7^{\mbox{\tiny TH}}$ February, 2020

Bill No. III of 2020

THE CONSTITUTION (AMENDMENT) BILL, 2020

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:----

1. This Act may be called the Constitution (Amendment) Act, 2020.

Short title. Insertion of

new article

47A.

2. After article 47 of the Constitution, the following article shall be inserted, 5 namely:—

Duty of the State to promote small family norm.

"47A. The State shall promote small family norms by offering incentives in taxes, employment, education etc. to its people who keep their family limited to two children and shall withdraw every concession from and deprive such incentives to those not adhering to small family norm, to keep the growing population under control."

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STATEMENT OF OBJECTS AND REASONS

The fact that population of India has already crossed over 125 crore is really frightening. The country has doubled its population in just forty years and is expected to unseat China as the world's most populated country in the next couple of decades *i.e.* by the year 2050. As per UN Report, India, Nigeria and Pakistan are the countries which have the highest rate of growth of population. India's current yearly growth rate is 1.02 per cent. The country as a whole has a population density of 416 people per square kilometer, which ranks 31st in the World. Despite the fact that we have framed a National Population Control Policy, we are the second most populous country in the world.

Population explosion will cause many problems for our future generations. We have to be concerned about population explosion. The Centre as well as State Governments should launch schemes to tackle it. Our natural resources are extremely over burdened. The rate of growth of any country is directly related to size of its population. Natural resources like air, water, land, woods etc. are subjected to over exploitation because of over population. Today, there is a greater need to keep a strong check on the increase of our population.

Today, there is also a need to encourage the poeple to keep small family by offering tax concessions, priority in social benefit schemes and school admissions etc. and at the same time discourage them from producing more children by withdrawing tax concessions, imposing heavy taxes and by making other punitive provisions for violations.

Therefore, the Bill seeks to amend the Constitution with a view to make a provision by the State to discourage the people from increasing their family and encourage them to keep their family limited to two children only.

Hence this Bill.

ANIL DESAI

RAJYA SABHA

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further to amend the Constitution of India.

(Shri Anil Desai, M.P.)

MGIPMRND-5269RS(S3)-07-02-2020.